CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. NO.200 OF 2006 IN O.A. NO.2026 OF 2004

New Delhi, this the 19th day of July, 2006

HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A) HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Wahid Ahmed Panwar, Retired TGT (English) House NO.1312, Gali No.42, Jafrabad, Delhi-110053.

.....Applicant.

(By Advocate : Shri S.P. Chadha)

Versus

- Shri R. Naryan Swamy Chief Secretary, G.N.C.T. of Delhi, Player's Building, I.P. Estate, New Delhi.
- Shri Vijay Kumar
 G.N.C.T. of Delhi,
 Old Sectt., Delhi.
- 3. Shri Dharam Vir Singh
 Dy. Director of Education,
 Distt North East,
 "B" Block, Yamuna Vihar,
 Delhi.

.....Respondents

(By Advocate : Shri Vijay Pandita)

ORDER (ORAL)

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J) :

Learned counsel heard.

2. This Contempt Petition has been filed alleging non-compliance of the order dated 5.8.2005 whereby OA was allowed directing the respondents to sanction full pension to applicant and pay arrears of pension and all other pensionary benefits due to applicant w.e.f. 1.7.2003. Applicant was also held entitled to receive interest on arrears at the rate of 9% w.e.f. 1.7.2003 till the date of payment. Respondents were further directed to pay costs of Rs.5000/-.

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- 3. Respondents have filed reply as well as statement in Court, which shows that costs of Rs.5,000/- has been paid on 15.7.2006, interest at the rate of 9% amounting to Rs.91,811/- on 15.7.2006, Leave Encashment amounting to Rs.65,699/- on 13.7.2006, DCGR amounting to Rs.2,20,232/- on 13.7.2006, pension commutation amounting to Rs.1,81,622/- on 13.7.2006. Provisional pension amounting to Rs.7,529/- has also been paid on 13.7.2006 and PPO has also been issued, which has been placed on record.
- 4. We are thus satisfied that directions given by this Tribunal have already been complied with. Respondents have also placed on record the bank receipt of Punjab & Sind Bank now to show that all the amounts have been deposited in the said Bank in the A/c of the applicant.
- 5. In view of this, nothing more survives in this Contempt

 Petition. Contempt Petition is accordingly dropped. Notices issued to

 the respondents are discharged. Applicant if still aggrieved, it is way.

(Mrs. MEERA CHHIBBER)
MEMBER (J)

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"(V.K. MAJOTRA) VICE CHAIRMAN (A

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